Central Electricity Regulatory Commission New Delhi

Petition No. 183/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003

read with Regulations 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding intra-state transmission lines falling under Regulation 2 (1) (EE) Central Electricity Regulatory Commission (sharing of inter-state transmission charges and

losses) Regulations, 2020.

Date of Hearing : **13.5.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Petitioner : Transmission Corporation of Andhra Pradesh

Limited (APTRANSCO)

Respondents : Southern Regional Power Committee & others

Parties Present : Ms. Manyaa Chandok, Advocate, APTRANSCO

Shri Sidhant Kumar, Advocate, APTRANSCO

Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL

Shri Ashok Rajan, SRLDC Shri Alok Misra, SRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, in compliance with the directions given by the Commission vide RoP dated 15.3.2024, the Southern Region Load Despatch Centre (SRLDC) had filed an affidavit dated 19.4.2024, providing the relevant details regarding the intra-State transmission lines of the Petitioner/APTRANSCO, which were claimed to be carrying inter-State power in 2020-21 and their utilisation. She further submitted that for nine transmission lines of the Petitioner, as mentioned in paragraph 9 of the SRLDC's affidavit dated 19.4.2024, SRLDC did not cite any reason as to why the information regarding these lines was not available with it. She urged the Commission to direct SRLDC to provide information regarding these nine transmission lines.

2. Learned counsel for the Petitioner urged the Commission to direct SRLDC to provide the relevant details regarding the Petitioner's intra-State transmission lines,



which carried inter-State power during the 2021-24 period (i.e., 2019-24 tariff period) and their utilisation.

- 3. After the hearing, the learned counsel for the Petitioner, the Commission directed the Petitioner to submit an affidavit within two weeks as to who is issuing the Availability Certificate for the intra-State lines claimed under the instant Petition. A copy of the Availability Certificate for the lines claimed as ISTS for the period 2020-2021.
- 4. SRLDC was directed to provide the following information on an affidavit within two weeks, with an advance copy to the Petitioner:
 - (a) Clarify what value was taken for the denominator when calculating the percentage utilisation of the respective transmission lines. For a sample in the 400 kV Nunna -Vemagiri line on actual loading of 69 MW, the % utilization in ISTS has been given as 82.75%, which is to be explained.
 - (b) Provide the thermal limits of the transmission lines at voltage levels of 400 kV, 220 kV, and 132 kV. Also, provide the utilisation of the Petitioner's transmission lines, considering the thermal loading of such lines.
 - (c) SRLDC vide affidavit dated 19.04.2024 submitted that 9 nos. of intra-State lines are not available in the 2020-2021 PSS/e cases. Clarify the reason for the same? Whether these lines were not commissioned or were not operational during the period 2020-21?
- 5. The matter will be listed for further hearing on **24.7.2025**.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

